

ITEM NO.20

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6870/2023
(Arising out of impugned final judgment and order dated 28-02-2023
in A482 No. 46541/2018 passed by the High Court Of Judicature At
Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108237/2023-EXEMPTION FROM FILING
O.T.

IA No. 108237/2023 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kailash J. Kashyap, Adv.
Mr. Sunil Kumar Srivastava, Adv.

For Respondent(s) Mr. Satish Tamta, Sr. Adv.
Mr. Nishchay Dutt, Adv.
Ms. Swaralipi Deb Roy, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.
Mr. Siddharth Rajkumar Murarka, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within four weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)